

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Transfer Original Petition (AT) (MRTP) No. 02 of 2017
(Old Compensation Application No. 51 of 2000)

In the matter of:

Macedon Indo Austrian Ventures Pvt. Ltd.Appellant

Vs.

New Standard Engineering Co. Ltd.Respondent

Present:

**Appellant: Mr. Aditya Narayan and Mr. Mishra Raj Shekhar,
Advocates.**

Respondent: Mr. Rahil Sharan, Advocate.

ORDER

04.03.2020: This is a Compensation Application under Section 12(b) under MRTP Act which was initially dealt with by Company Appellate Tribunal (COMPAT). Since MRTP Act has been repealed in terms of Sub-section (3) of Section 66 of the Competition Act, 2002, the Compensation Application stands transferred to this Appellate Tribunal and in terms of explanation of Section 66(3) of Competition Act, the Compensation Application is to be adjudicated upon in accordance with the provisions of MRTP Act notwithstanding same having being repealed. Since the proceedings arising out of the application are stated to be complete and the matter ripe for hearing, let it be processed for final hearing on **5th May & 6th May, 2020 at 2:00.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

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